

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

O.A. No.1268/94

New Delhi, dated this the 22nd August, 1994.

Shri J.P. Sharma, Member (J)

Shri O.P. Jain,
S/o Shri K.L. Jain,
Assistant Engineer,
Doordarshan Kendra,
Sansad Marg,
New Delhi.

By Advocate: Shri G.D. Bhandari, Counsel.

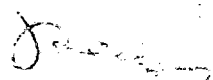
Versus

1. Union of India through
The Director General,
Doordarshan,
Rajdhan House,
Copernicus Marg,
New Delhi.
2. The Superintending Engineer,
Doordarshan Kendra,
Sansad Marg,
New Delhi.

By Advocate: Shri M.L. Verma.

ORDER (Oral)

Shri Bhandari, Counsel for the applicant states that he is not pressing the OA as well as MA No.2181/94, Counsel for the applicant has been granted the relief prayed for and therefore, the OA has become infructuous. The OA is dismissed. No cost.


(J.P. SHARMA)
MEMBER (J)

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